

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3960
ANSWERED ON:18.12.2012
COMMITTEE ON COAL BLOCKS ALLOCATION
Jakhar Shri Badri Ram

Will the Minister of COAL be pleased to state:

- (a) the details of coal blocks/mine allotted to power, iron, steel and cement sectors for captive use in the country including Rajasthan at present, State-wise;
- (b) whether the Government proposes to allot some more coal blocks to power, iron, steel and cement sectors for captive coal mining;
- (c) if so, the details thereof, State-wise including Rajasthan; and
- (d) the time by which coal blocks are likely to be allotted to the States including Rajasthan?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a): The details of coal blocks/mine allotted to power, iron, steel and cement sectors for captive use in the country is at Annexure.
- (b)to (d): The Mines and Minerals (Development and Regulation) Amendment Act, 2010 provides for grant of reconnaissance permit, prospective licence or mining lease in respect of an area containing coal and lignite through auction by competitive bidding, on such terms and conditions as may be prescribed. This, would however, not be applicable in the following cases:-
 - # Where such area is considered for allocation to a Government company or corporation for mining or such other specified end use;
 - # Where such area is considered for allocation to a company or corporation that has been awarded a power project on the basis of competitive bids for tariff (including Ultra Mega Power Projects).

The Government has notified the 'Auction by Competitive Bidding of Coal mines Rules,2012' on 2nd February, 2012. Further, the notification on the commencement of the said Amendment Act, 2010 has also been notified under the amended Act and above mentioned Rules. Further allocation of coal/lignite blocks can only be done under the amended Act and above mentioned Rules.